

ITEM NO.501

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.55/2019

JANHIT ABHIYAN

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA NO.118321/2019- FOR INTERVENTION; IA No.78059/2020 - FOR IMPLEADMENT; IA NO.78060/2020 - FOR PERMISSION TO FILE IMPLEADMENT; IA NO.78062/2020 - FOR EXEMPTION FROM FILING ATTESTED AFFIDAVIT; IA NO.78063/2020 - FOR TAGGING/DETAGGING; IA NO.78064/2020 - FOR EXEMPTION FROM FILING ATTESTED AFFIDAVIT; IA NO.96450/2020 - FOR EXEMPTION FROM FILING ATTESTED AFFIDAVIT; IA NO.126497/2022 - FOR INTERVENTION; IA NO.129021/2022 - FOR INTERVENTION/IMPLEADMENT; IA NO.130318/2022 - FOR INTERVENTION/ IMPLEADMENT; IA NO.130328/2022 - FOR INTERVENTION/IMPLEADMENT; IA NO.130333/2022 - FOR INTERVENTION/IMPLEADMENT; IA NO.130607/2022 - FOR INTERVENTION/IMPLEADMENT; IA NO.132368/2022 - FOR INTERVENTION; IA NO.133670/2022 - FOR INTERVENTION/IMPLEADMENT; IA NO.134125/2022 - FOR INTERVENTION; IA No.137541/2022 - FOR INTERVENTION; IA NO.137595/ 2022 - FOR DIRECTIONS; and, IA NO.137597/2022 - FOR INTERVENTION)

WITH

T.C.(C) No. 8/2021 (XVI-A)

(IA NO.132213/2022 - FOR INTERVENTION/IMPLEADMENT)

W.P.(C) No.596/2019 (X)

(IA NO.87113/2019 - FOR IMPLEADMENT)

W.P.(C) No.446/2019 (PIL-W)

(FOR ADMISSION; and, IA No.130350/2021- FOR IMPLEADMENT)

W.P.(C) No.427/2019 (X)

(FOR ADMISSION; and, IA No.55546/2019 - FOR EX-PARTE STAY)

W.P.(C) No.331/2019 (X)

W.P.(C) No.343/2019 (PIL-W)

(FOR ADMISSION; and, IA No.45038/2019 - FOR EX-PARTE STAY)

W.P.(C) No.798/2019 (PIL-W)

(FOR ADMISSION; and, IA No.91170/2019 - FOR EX-PARTE STAY)

W.P.(C) No.732/2019 (PIL-W)

(IA No.86439/2020 - FOR STAY)

W.P.(C) No.854/2019 (PIL-W)
(IA No.85373/2019 - FOR STAY)

T.C.(C) No.12/2021 (XVI-A)

T.C.(C) No.10/2021 (XVI-A)

T.C.(C) No.9/2021 (XVI-A)

W.P.(C) No.73/2019 (PIL-W)
(IA No.12600/2019 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; and, IA No.12602/2019 - FOR STAY; IA No.35286/2019 - FOR IMPLEADMENT, IA No.42250/2019 - FOR INTERVENTION; IA No.49600/2019 - FOR INTERVENTION; IA No.55246/2019 - FOR IMPLEADMENT; IA No.111355/2019 - FOR INTERVENTION; IA No.111356/2019 - FOR EXEMPTION FROM FILING O.T.; and, IA No.130366/2021 - FOR INTERVENTION/IMPLEADMENT)

W.P.(C) No.72/2019 (PIL-W)
(FOR ADMISSION; IA No.12370/2019 - FOR STAY; IA No.35234/2019 - FOR INTERVENTION/IMPLEADMENT; and, IA No.130372/2021 - FOR INTERVENTION/IMPLEADMENT)

W.P.(C) No.76/2019 (PIL-W)
(FOR ADMISSION; IA No.13320/2019 - FOR STAY; IA No.35236/2019 - FOR INTERVENTION/IMPLEADMENT; and, IA No.130397/2021 - FOR INTERVENTION/IMPLEADMENT)

W.P.(C) No.80/2019 (PIL-W)
(FOR ADMISSION; and, IA No.13950/2019 - FOR PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No.222/2019 (PIL-W)
(FOR ADMISSION; and, IA No.33408/2019 - FOR STAY)

W.P.(C) No.249/2019 (PIL-W)
(FOR ADMISSION; IA No.35491/2019 - FOR EX-PARTE STAY; and, IA No.35492/2019 - FOR EXEMPTION FROM FILING O.T.)

W.P.(C) No.341/2019 (PIL-W)
(FOR ADMISSION)

T.P.(C) No.1245/2019 (XVI-A)
(FOR ADMISSION; and, IA No.97310/2019 - FOR STAY)

T.P.(C) No.2715/2019 (XVI-A)

T.P.(C) No.122/2020 (XVI-A)
(FOR ADMISSION; and, IA No.12236/2020 - FOR STAY)

SLP(C) No.8699/2020 (XV)
(FOR ADMISSION and I.R.; IA No.65946/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No.65948/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; and, IA No.65949/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

T.C.(C) No.7/2021 (XVI-A)

T.C.(C) No.11/2021 (XVI-A)

W.P.(C) No.69/2019 (PIL-W)
(FOR ADMISSION; and, IA No.11705/2019 - FOR STAY)

W.P.(C) No.122/2019 (PIL-W)
(FOR ADMISSION)

W.P.(C) No.106/2019 (PIL-W)
(FOR ADMISSION)

W.P.(C) No.95/2019 (PIL-W)
(FOR ADMISSION; and, IA No.15973/2019 - FOR STAY)

W.P.(C) No.133/2019 (PIL-W)
(FOR ADMISSION; and, IA No.21662/2019 - FOR EX-PARTE STAY)

W.P.(C) No.178/2019 (PIL-W)
(FOR ADMISSION; and, IA No.28123/2019 - FOR EX-PARTE STAY)

W.P.(C) No.182/2019 (PIL-W)
(FOR ADMISSION)

W.P.(C) No.146/2019 (X)
(IA No.23606/2019 - FOR STAY)

W.P.(C) No.168/2019 (PIL-W)
(FOR ADMISSION; and, IA No.26432/2019 - FOR EX-PARTE STAY)

W.P.(C) No.212/2019 (PIL-W)
(FOR ADMISSION; IA No.32228/2019 - FOR STAY; and, IA No.32231/2019 - FOR EXEMPTION FROM FILING O.T.)

W.P.(C) No.162/2019 (PIL-W)
(FOR ADMISSION)

W.P.(C) No.419/2019 (PIL-W)
(FOR ADMISSION; and, IA No.54583/2019 - FOR EX-PARTE STAY)

W.P.(C) No.473/2020 (X)
(IA No.48460/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IANo.50680/2020 - FOR EXEMPTION FROM FILING NOTARISED/ATTESTED AFFIDAVITAND COURT FEE; and, IA No.52700/2020 - FOR EXEMPTION FROM FILING ATTESTED/NOTARIZED AFFIDAVIT)

W.P.(C) No.493/2019 (PIL-W)
(IA No.62215/2019 - FOR STAY)

Date : 22-09-2022 These petitions were called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE DINESH MAHESHWARI
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HON'BLE MS. JUSTICE BELA M. TRIVEDI
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UPON hearing the counsel the Court made the following
O R D E R

Mr. Tushar Mehta, learned Solicitor General appearing for Union of India and the States of Maharashtra, Uttarakhand and Assam resumed his arguments at 10.30 a.m. and concluded at 12.50 p.m.; Mr. Kanu Agrawal, learned Advocate appearing for the State of Gujarat commenced his arguments at 12.50 p.m. and concluded at 2.25 p.m.; Mr. S. Niranjana Reddy, learned Senior Advocate appearing for the State of Andhra Pradesh commenced his arguments at 2.25 p.m. and concluded at 3.05 p.m.; Ms. Vibha Datta Makhija, learned Senior Advocate appearing for some of the intervenors, commenced her arguments at 3.05 p.m. and concluded at 3.55 p.m.; and Mr. V.K. Biju, learned Advocate appearing for respondent no.2 in W.P.(C) No.55 of 2019, commenced his arguments at 3.55 p.m. and was on his legs when the Court rose for the day.

For further hearing, list the matters on 27.09.2022 at 10.30 a.m., as Part Heard.

(MUKESH NASA)
AR-cum-PS

(SANJAY KUMAR-II)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER